

IN THE COURT OF DUTY MM-EAST KKD DELHI

**FIR No: 277/2020
PS Kalyanpuri
18.07.2020**

**Through Video conferencing
Application for bail on behalf of accused Jitender @ Jitu.
Ld. PO is on leave.**

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.
Sh.Devender Kumar, ld. Counsel for applicant/accused through
VC.

Reply is received form the IO.

At this stage at request of Ld. Counsel the application is
adjourned. Be listed on 23.07.2020.

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**(DINESH KUMAR)
DUTY MM (EAST)/KKD/18.07.2020**

IN THE COURT OF DUTY MM-EAST KKD DELHI

FIR No: 184/2017
PS Kalyanpuri
18.07.2020

Through Video conferencing
Bail application of accused Krishna Tomar @ Golu.
Ld. PO is on leave.

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.
Sh. Rajeev Pratap Singh, Id. Counsel for
applicant/accused through VC.

Part arguments heard. Some assistance from the IO is
required in the present case.

Issue notice to the IO to join the proceedings through VC
on 20.07.2020. The IO shall also file the previous involvement of
accused.

Be listed for arguments on 20.07.2020.

Copy of this order be sent to the SHO concerned and IO
for necessary compliance.

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(DINESH KUMAR)
DUTY MM (EAST)/KKD/18.07.2020

IN THE COURT OF DUTY MM-EAST KKD DELHI

FIR No: 288/2020

PS Kalyanpuri

State vs Sukhvir Singh

U/S 33, the DE Act.

18.07.2020

Through Video conferencing.

Application for bail on behalf of accused Sukhvir Singh.

Ld. PO is on leave.

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.

Sh. Devender Kumar, ld. Counsel for
applicant/accused through VC.

Reply is received form the IO.

Accused is stated to be in JC.

Submissions on bail application heard.

Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in custody since 14.07.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 14.07.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic.

Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents within 7 days of the opening of the court.

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(DINESH KUMAR)
DUTY MM (EAST)/KKD/18.07.2020

State vs. Mohit @ Guchi
FIR No. 287/2020
PS Pandav Nagar

18.07.2020

Ld. P.O is on leave today.

Through Video conferencing

Application for release of vehicle no. DL-7S-CE-9616 on superdari.

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.
Sh. Manish Vashisht, ld. Counsel for applicant through VC.

The present application has been moved for release of the aforesaid vehicle.

Reply is received from the IO.

Submissions heard. Reply perused.

It is mentioned in the reply that motorcycle was recovered from the possession of accused Mohit @ Guchi. As per the settled law, the panchnama is also required to be signed by the said accused. However, the accused is stated to be in J.C and UTPs are not produced from J.C now-a-days due to COVID-19.

Ld. Counsel submits that on the next date of hearing, he shall file a 'No Objection Certificate' from the accused and time may be granted for the same.

At his request, the matter is adjourned.

List this application for further consideration on 31.07.2020.

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(DINESH KUMAR)

Link CMM (EAST)/KKD/18.07.2020

E FIR no. ED-KP-000091/2020
PS Kalyan Puri
State Vs Unknown

18.07.2020

Ld. P.O is on leave today.

Through Video conferencing
Application for release of mobile (Make – MI Note 5) on superdari.

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.
Sh. Shashi Kant, Id. Counsel for applicant through VC.
Reply is received from the IO.
Submissions heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State Crl. M.C. 4485/2013 and Crl. M.A. No. 16055/2013**, the above said mobile be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 10,000/- to the satisfaction of the IO. The superdar shall produce the mobile in court during trial if required.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the mobile in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number.

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Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Applicant shall be at liberty to dispose off the case property.

The documents of the property which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original application along with documents within 7 days of the opening of the court.

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Link CMM (EAST)/KKD/18.07.2020

Ragini Tiwari vs. SHO/IO
FIR no. 0242/2020
PS Mandawali

18.07.2020

Ld. P.O is on leave today.

Application for calling Status report

Present: Sh. Ramesh, Ld. APP for the State through VC.
Ms. Yesu Chaudhary, ld. Counsel for the applicant
through VC.

Heard.

Status report has not been received from the IO.

Issue notice to the IO as to why an action be not taken
against him for not filing the report as directed.

IO shall file the report positively on 20.07.2020. IO shall
also join the proceedings through VC on the date fixed.

Copy of this order be sent to the IO/SHO concerned for
necessary compliance.

List this application for consideration on 20.07.2020.

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